

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.05/(MAH)/2014  
CA No.

CORAM:

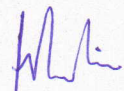
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2016

NAME OF THE PARTIES: Mr. Ganesh Jaiswal

V/s.  
M/s. Tourist Inn. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
6.	Madhvi Rautogkar	Advocate for the Petitioner	

**ORDER**

**C.P. No. 05/397-398/CLB/MAH/2014**

1. Ld. Advocate from the side of the Petitioner is present, however none appeared from the side of Respondents.
2. Records of the case have demonstrated that in the past as well Respondents remained absent on several occasions.
3. Ld. Advocate of the Petitioner had informed that the Legal Heirs of Respondent No 2 and Respondent 4 have now been substituted. It is informed that in this regard proper application has also been filed before the Registry.
4. C.P. is now adjourned for hearing on **21.12.2016** with a direction to the Petitioner to serve a notice to the Respondents' Legal Heirs.

Dated: 09.11.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Judicial)